



HERO HOUSING FINANCE LIMITED

Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: 3rd Floor, A-6, Sector-4, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301

PUBLIC NOTICE (SALE OF IMMOVABLE PROPERTY THROUGH PRIVATE TREATY)

[Notice of Sale by Private Treaty under Rule 8 read with Rule 9 of Security Interest (Enforcement) Rules 2002]

Notice is hereby given to the public in general and to the borrower/borrower ("Borrowers") in particular that below described secured asset which is mortgaged to Hero Housing Finance Ltd ("Secured Creditor"), possession of which has been taken by the Authorised Officer will be sold on "As is Where is", "As is What is" And "Whatever There is" basis by day of Private Treaty.

"As is What is" and "Whatever There is" will take place any day after fifteen days (15 Days) from the date of this publication The details are more particularly mentioned herein below.

Loan Account No.	Name of Borrower(s) (Co-Borrower(s) Guarantor(s) Legal Heir(s) Legal Rep.	Date of Demand Notice	Reserve Price (RP) Earnest Money Deposit (EMD)	Type of Possession
HFLAXH00230 00034208	Nathi Ram, Pammi Wife of Nathi Ram	19-07-2023 Rs. 22.61, 2023- as on 13-10-2026	Rs.14,50,000/- Rs. 1,45,000/-	Physical

Description of property: Flat No-UGF-4, Upper Ground Floor, Front Lhs, Without Roof Rights Built On Plot No. B-60, Kharsa No. 237 Having Area Measuring 554 Sq. Ft. i.e. 51.46 Sq. Mtrs. Rait Vihar, Sehkari Awas Samiti Limited, Village Sadulabad, Pargana And Tehsil Loni, District Ghaziabad, Uttar Pradesh-201102 Consisting of Two Bedrooms, One Drawing Room, One Kitchen, Two Toilets, Bathroom And Balcony Bounded By: North: Plot No. B-61 East: Plot No. B-59 South: 30 Ft Wide Road, West: 30 Ft Wide Road

Authorised Officer's Details: Name: Mr. Ershad Ali Email ID: ershad.ali@hero.hfl.com
Mob- 8802270415 Purchaser Identified
Private Treaty to be executed any day on or after 31/10/2026.

The undersigned as Authorized Officer of Hero Housing Finance Ltd. has taken over possession of the schedule property(ies) u/s 13(4) of the SARFAESI Act, 2002 all previous attempt to auction through inviting public bid failed. Hence, Public at large is being informed that the secured property(ies) as mentioned above are available for sale, through Private Treaty, as per the terms agreed to HHFL for realisation of HHFL's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under:

1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". Thus, no public bid shall be invited. 2. Bid increment amount shall be Rs 15,000 (Fifteen Thousand Only) for Reserve Price till 25 lakhs, Rs 25,000 (Twenty-Five Thousand Only) for Reserve Price above 25 Lakhs till 50 lakh, Rs 50,000 (Fifty Thousand Only) for Reserve Price above 50 Lakh till 1 crore, Rs 1,00,000 (1 Lakh Only) for Reserve Price Beyond 1 Crore. 3. Such purchaser shall be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 4. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 5. Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application. 6. In case of non-acceptance of offer of purchase by HHFL, the amount of 10% paid along with the application will be refunded without any interest. 7. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. 8. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his/her satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer/ Secured Creditor in this regard at a later date. 9. The HHFL reserves the right to reject any offer of purchase without assigning any reason. 10. In case of sale through private treaty, the HHFL will accept the highest offer and there shall not be any claim against HHFL, from unsuccessful bidder. 11. The interested parties may contact the Authorized Officer for further details/clarifications and for submitting their application. 12. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, dues in respect of purchase of the property. 13. Sale shall be in accordance with the provisions of SARFAESI Act/ Rules. 14. For property details and visit to property contact to Ershad Ali / 8802270415 / ershad.ali@hero.hfl.com // and Shekhar Singh/911522275 / shekhar.singh@hero.hfl.com.

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above-mentioned Borrower/Mortgagor/Guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Sale failing which the property shall be sold through Private Treaty and balance dues, if any, will be recovered with interest and cost from you as a Borrower(s).

For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited ("Secured Creditor's") website i.e., www.herohousingfinance.com Date: 14-10-2026 For Hero Housing Finance Ltd. Authorised officer



CAPRI GLOBAL HOUSING FINANCE LIMITED
Registered & Corporate Office:-502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Housing Finance Limited Secured Creditor; will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Housing Finance Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

Sr. No.	1. BORROWER(S) NAME 2. OUTSTANDING AMOUNT	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	1.Mr. LAXMAN ("Borrower") 2. RANI DEVI ("Co-borrower") LOAN ACCOUNT No. 51200001003047 & 51100001011014 Rs. 50,67,069/- (Rupees Fifty Lacs Sixty Seven Thousand and Sixty Nine Only) as on 12.10.2026 along with applicable future interest.	All that piece and parcel of property having land and building bearing: Residential House Property Bearing Bhawan No.2B/103, Situated at Avas Vikas Colony, Lodhi Vihar, Yojna No.9, District-Allahgarh, Uttar Pradesh, 202001. Admeasuring area 60.59 sq.meters, Boundaries of Property:- North - Bhawan No.2B/104 South - Bhawan No.2B/102 East - Colony Road 12 Meter Wide West- Bhawan No.2B/124	1.E-AUCTION DATE: 19.11.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 18.11.2026 3. DATE OF INSPECTION: 17.11.2026	RESERVE PRICE: Rs. 51,80,000/- (Rupees Fifty One Lacs Eighty Thousand Only). EARNEST MONEY DEPOSIT: Rs. 5,18,000/- (Rupees Five Lac Eighteen Thousand Only) INCREMENTAL VALUE: Rs. 30,000/- (Rupees Thirty Thousand Only).
2.	1.Mr. Anveet Kumar Raghav ("Borrower") 2.Mrs. Sunita Raghav ("Co-borrower") LOAN ACCOUNT No. 51200001018038 Rs. 30,10,304/- (Rupees Thirty Lacs Ten Thousand Three Hundred and Four Only) as on 12.10.2026 along with applicable future interest.	All That Piece And Parcel Of Property bearing Entire First Floor Without Roof/Terrace Rights Out Of Built Up Freehold Property Bearing No. 42 & New No. F-265 Area Admeasuring- 50 Sq. YdsPart Of Kharsa No. 638 & 648 Mtr. Situated In Area Of Village Bassal Danapur Colony known as Sudarshan Park New Delhi Delhi-110062 Bounded As Follows of Plot: North: Others Property South: Road 15 ft wide East: Ahata No.42 West: Property no.43	1.E-AUCTION DATE: 19.11.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 18.11.2026 3. DATE OF INSPECTION: 17.11.2026	RESERVE PRICE: Rs. 20,10,000/- (Rupees Twenty Lacs Ten Thousand Only). EARNEST MONEY DEPOSIT: Rs. 2,01,000/- (Rupees Two Lacs and One Thousand Only) INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only).
3.	1.Late Mr. Ajitpal Through His Legal Heir ("Borrower") 2.Mrs. Suman ("Co-borrower") LOAN ACCOUNT No. 53100000981452 Rs. 14,38,804/- (Rupees Fourteen Lacs Thirty Eight Thousand Eight Hundred and Four Only) as on 12.10.2026 along with applicable future interest.	All that Piece and Parcel of the property Residential House part of Khet No. 624 S situated at Shikarpur-Jahangirabad Road at Village Lohra Pargana & Tehsil Shikarpur District Bulandshahr Uttar Pradesh - 203395. Area Admeasuring - 151.67 Sq.Mtrs. Bounded As:- East: Rasta 3.65 Mtrs. West: House of Dragnal North: Rasta 7.50 Mtrs. South: House of Ramesh	1.E-AUCTION DATE: 19.11.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 18.11.2026 3. DATE OF INSPECTION: 17.11.2026	RESERVE PRICE: Rs. 6,30,000/- (Rupees Six Lacs Thirty Thousand Only). EARNEST MONEY DEPOSIT: Rs. 63,000/- (Rupees Sixty Three Thousand Only) INCREMENTAL VALUE: Rs. 5,000/- (Rupees Five Thousand Only).

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Housing Finance Limited Secured Creditor's website i.e. www.caprihomefinance.com/auction

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

1.The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.

2.Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.

3.E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or ray representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries /due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids/.

4.Auction/bidding shall only be through "online electronic mode" through the website <https://sarfaesi.auctiontiger.net> Or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.

5.The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash own, power failure etc.

6.For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider **M/S E-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-68136880/68136837), Mr. Ramprasad Sharma Mob. 800-022-3297/ 79-6120 0559. Email: ramprasad@auctiontiger.net.**

7.For participating in the e-auction sale the intending bidders should register their name at <https://sarfaesi.auctiontiger.net> well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.

8.For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "**Capri Global Housing Finance Limited**" on or before **18.11.2026**.

9.The intending bidders should submit the duly filled in Bid Form (format available on <https://sarfaesi.auctiontiger.net>) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Housing Finance Limited Regional Office **9-B, Second floor, Pusa Road, Delhi-110060** latest by 03:00 PM on **18.11.2026**. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale- in the Loan Account No. _____" (as mentioned above) for property of "**Borrower Name**".

10.After expiry of the last date of submission of bids with EMD, Authorised Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding /auction proceedings at the date and time mentioned in E-Auction Sale Notice.

11.Enter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction sale will be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. 12.Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.

13.Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorised Officer, Capri Global Housing Finance Limited, Regional Office **9-B, Second floor, Pusa Road, Delhi-110060** and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.

14.The successful bidder shall deposit 25% of the bid amount (including EMD) on the same day of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Housing Finance Limited.

15.In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.

16.At the request of the successful bidder, the Authorised Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.

17.The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) and submit TDS certificate to the Authorised officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorised Officer, failing which the earnest deposit will be forfeited.

18.Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.

19.Sale Certificate will be issued by the Authorised Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.

20.Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.

21.The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 30 days from the scheduled date of sale, it will be displayed on the website of the service provider.

22.The decision of the Authorised Officer is final, binding and unquestionable.

23.All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.

24.The movable articles lying in the property is not part of this sale.

25.Please Note that Forfeiture for Non-Participation by Side Bidder:Where only one bidder is found eligible after deposit of EMD, such bidder shall mandatorily log in and participate in the live e-auction at the scheduled date and time. Where submission of bid form and deposit of EMD shall not constitute participation. If the sale eligible bidder fails to log in and participate in the live e-auction for any reason whatsoever (except certified technical failure of the e-auction service provider), the EMD shall stand automatically forfeited without further notice, and the Authorized Officer shall be free to cancel the auction and/or conduct a fresh auction without any liability to the bidder.

26. Please note that a Consumer case is pending before CDCRC Bulandshahr (CC No. 141/2025) **For S No 3**

27. For further details and queries, contact Authorised Officer, Capri Global Housing Finance Limited: Mr. Aabhas Singh Mo. No. 8126274235, Mr. Ajeet Kumar Mo. No. 9910198552.

28.This publication is also 30 (Thirty) days notice to the Borrower / Mortgagor / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place :- Delhi/NCR, Aligarh,Bulandshahr (Uttar Pradesh) Date :- 14-10-2026 **Sd/- (Authorised Officer) Capri Global Housing Finance Limited**



TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11, 2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Head Office: Level 3, Workhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Website: <http://www.truhomefinance.in>

SYMBOLIC POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Known as Shriram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security interest enforcement) rules, 2002 on 12-02-2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Known as Shriram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.].

Borrower's Name and Address
Mr. Harsimran Singh S/o Mr. Jatinder Singh House No. RZF-282, Upper First Floor, Kharsa No. 34/9, Block-F, Nihal Vihar, Nangloi, West Delhi-110041. Also At: Shop No. 6-A, One Shop Ground Floor Village-Hastals, Block-R, Uttam Nagar, New Delhi-110059. Ms. Randeep Kaur D/o Mr. Surender Singh House No. RZF-197, Nihal Vihar, Nangloi, West Delhi-110041. Also At: House No. RZF-282, Upper First Floor, Kharsa No. 34/9, Block-F, Nihal Vihar, Nangloi, West Delhi-110041. Also At : Shop No. 6-A, One Shop Ground Floor Village-Hastals, Block-R, Uttam Nagar, New Delhi-110059.
Amount due as per Demand Notice
Rs.20,59,725/- (Rupees Twenty Lakh Fifty Nine Thousand Seven Hundred Twenty Five Only) in respect of Loan Account No. SLPHGPRK0001210 as on 10-10-2026 Date of Demand Notice :- 15-July-2026, Date of Symbolic possession- 12-Oct-2026 60 days of NPA -05-July-2026
Description of Mortgaged Property
All that part and parcel of the bearing Property No. 6-A, One Shop Ground Floor Without Roof Rights, Area admeasuring 25 Sq. Yards., Out of Total Land Area measuring 200 Sq. Yards., Out of Kharsa No. 83/16, Situated in the Revenue Estate of Village-Hastals, Colony Known as Old Block-R, Uttam Nagar, New Delhi-110059. Bounded By:-East:- Portion of Property No. 6-A, West:- Road , North:- Portion of Property South:- Others Property
Place: Delhi Date :- 12-10-2026
Sd/- Authorised Officer- Truhome Finance Limited (Earlier Known as Shriram Housing Finance Limited)



Ansals Properties and Infrastructure Limited
Corporate Identity Number: L45101DL1967PPLC004759
Regd. Office: 115, Ansals Bhawan, 16, Kasturba Gandhi Marg, New Delhi-110001
Mobile: 91-8744097051; Website: www.ansalapi.com
Email: contactansalapi@gmail.com; shareholderservice@ansalapi.com

Notice for investors of the Company

Pursuant to SEBI's Circular dated 30th January, 2026, Investors are hereby informed that in order to secure the rights of investors in the securities which were purchased by them, a special window has been again opened by the Company for transfer and dematerialization (Demat) of physical securities, which were sold/purchased prior to 01st April, 2019 and those transfer requests submitted prior to 01st April, 2019 but rejected / returned / not attended to due to deficiencies in documentation/ process or otherwise, for a period of one year from the **05th February, 2026 to 04th February, 2027**.

The securities (viz. Equity shares) that are re-logged for transfer shall be issued only in demat mode. Due process shall be followed by Equity shareholders for such transfer-cum-demat requests. Further note that the securities which have been transferred to Investor Education and Protection Fund (IEPF) shall not be considered under this window for processing.

For assistance and submission of requisite documents, please contact MUFG Intime India Private Limited (earlier known as Link Intime India Private Limited), our Registrar and Share Transfer Agent at Noble Heights, 1st Floor, Plot No. NH 2, LSC, C-1 Block, Near Savitri Market, Janakpuri, New Delhi-110058 or email: Investorhelpdesk@in.mpmis.mumbai.com (Tel.: 011-49411000 (Ext.:7113)).

Similar advertisements were published on the 16th April, 2026, 18th June, 2026 and 11th August, 2026.

For Ansals Properties and Infrastructure Limited

Sd/-
Siddharth Goenka
Whole Time Director
(DIN: 11524566)

Date: 13/10/2026
Place: New Delhi



OFFICE OF THE RECOVERY OFFICER-II DEBTS RECOVERY TRIBUNAL-II, DELHI
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

Default Notice

NOTICE UNDER SECTION 25 AND 28 OF THE RECOVERY OF DEBTS AND DUES TO THE BANKS AND FINANCIAL INSTITUTIONS, ACT, 1993 AND RULE 2 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961
TRC NO 90/2023
In the matter of:

ORIENTAL BANK OF COMMERCE (NOW PUNJAB NATIONAL BANK) VS

M/S TRIVENI INFRASTRUCTURE DEVELOPMENT CO. LTD.

To

CD#6 M/S Chahat Garments Pvt. Ltd., C-691, New Friends Colony, New Delhi-110065.

Also at:- A-27, 2nd Floor, Mohan Co-operative Industrial Area, Phase-1 Mathura Road, New Delhi. Through its directors
Sh. Rajan Gupta & Sh. Hari Mohan Gupta,
Chahat Garments Private Limited, A-19, Gagan Vihar Extn, Delhi India 110051.

The above said case was listed for hearing before the Recovery Officer-II, DRT-II, Delhi but due to non appearance on your behalf.

You are directed to appear in person/ through legal representative before the undersigned on **21.10.2026 at 11:00 a.m.**

Take notice that in default in your presence, proper action as per law will be taken. Given under my hand and seal of this Tribunal this 25.09.2026.

(Vaatsalya Kumar)
Recovery Officer-II, DRT-II, Delhi



TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) / Legal Heir(s) / Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
9739859	Mrs. Kirti J. Ahuja (Borrower), and Mrs. Neelam Jaiaraj Ahuja (Co-Borrower)	Rs. 10,75,275/- (Rupees Ten Lakh Seventy Five Thousand Two Hundred Seventy Five Only) outstanding as on 13.07.2026	09.10.2026

Description Of Secured Assets/Immovable Properties:- All piece & parcels of Studio No. P-327, on 9th floor (as per Studio Level Allotment letter) 13th (as per Physical counting of the building level) in Tower- Pine Area Admeasuring 435 Sq.ft. of the complex known Paramount Golfresort constructed on Group Housing Plot No. BGH-A, Housing sector, Sarajpur Site-C (Extension) Phase-I, District Gautam Budh Nagar U.P. with all common amenities under Allotment Letter.

DATE :- 14-10-2026 **Sd/- AUTHORISED OFFICER,**
PLACE :- Noida, Delhi & NCR **FOR TATA CAPITAL HOUSING FINANCE LIMITED**



POSSESSION NOTICE

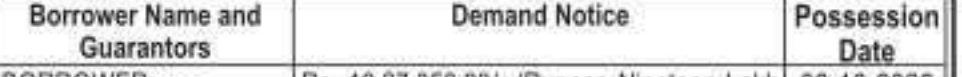
Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as **Trustee of Trust mentioned in the table ("Arcil")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice, calling upon the borrower(s), the guarantors and the mortgagors to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken physical possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Borrower Name and Guarantors	Demand Notice	Possession Date
BORROWER: Mr. Kapil Gaurav & Mrs. Shakuntla Devi (LAN - H1005591000 00005011060) Circul-Trust-2025C-009	Rs. 19,27,350.93/- (Rupees Nineteen Lakh Twenty Seven Thousand Three Hundred Fifty & Paise Ninety Three Only) as on 23.03.2026 along with future interest at the contractual rate on the aforesaid amount with effect from 24.03.2026 together with incidental expenses, cost, charges etc. Notice dated: 24.03.2026	08-10-2026 (Symbolic Possession)
Description of Property: Property Owned by Mr. Kapil Gaurav: All That Piece or Parcel of Immovable Property/ LIG flat area 41.805 sq. meter, flat no. S-1, second floor, Built on plot no. 825 Shalimar Garden Extension-1, Village Pasonda, Pargana/Loni, Ghaziabad, Uttar Pradesh, That the above mentioned immovable property is bounded is as under:- East: service lane, West: road 60 feet wide, North: plot no. 824, South: plot no. 826. Hereinafter referred to as "Immovable Property"		
Borrower: Jameela & Bilal Ahmad (LAN - H10CP00005003 162) Arcil-Trust-2025C-006	Rs. 177,145.08/- (Rupees Seventeen Lakhs Seventy One Thousand Four Hundred Forty Five and Zero Six Paise Only) as on 01.04.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 02.04.2025 together with incidental expenses, cost, charges etc. Notice dated: 02.04.2025	08-10-2026 (Symbolic Possession)
Description of Property: Property Owned By Bilal Ahmad: All That Part And Parcel Of The Property Admeasuring 325 Sq. Yrds. Or, 271 73 Sq. Mtrs., Plot No. B-1/38, In Respect Of Kharsa No. Nil, Situated At B-1, Residential Colony, Dlf, Dilshad Extension-II, Village Urf Bhauapura, Pargana - Loni, Tehsil & Distt. - Ghaziabad And Bounded As Follows: On Or Towards The East By:- Plot No. B-1/39, On Or Towards The West By :- Plot No. B-1/37, On Or Towards The North By: Road/gali 60 Feet Wide On Or Towards The South By:- Plot No. B-1/58, Hereinafter referred to as "Immovable Property"		
Borrower: Dinesh Kumar & Bimlesh (LAN- 27900001031) Arcil-Trust-2025-008	Rs.26,01,258/- (Rupees Twenty Six Lakh One Thousand Two Hundred Fifty Eight Only) as on 15.12.2019 along with future interest at the contractual rate on the aforesaid amount with effect from 16.12.2019 together with incidental expenses, cost, charges etc. Notice dated: 19.12.2019	08-10-2026 (Symbolic Possession)
Description of Property: Property Owned By Shri Dinesh Kumar & Smt. Bimlesh: All That Part And Parcel Of The Property No. T-153-154, Third Floor, Front Portion (rhts), Uttam Nagar, New Delhi - 110059 Is Bounded As Under:-On And Towards East By:- Plot No. 152, On And Towards West By:- Portion Of Plot, On And Towards North By:- 20 Ft. Wide, On And Towards South By:- Portion Of Plot. Hereinafter referred to as "Immovable Property"		

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

The borrowers/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above-mentioned Immovable Property.



Registered Office: 19-A Dhuleshwar Garden, Jaipur, Rajasthan, India, 302001.
www.au.bank.in

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

Notice is hereby given to the below mentioned borrower(s), who have been issued notices calling upon them to repay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower/s has/have failed to repay the outstanding dues despite reminders/ notices by the Bank, the Bank is constrained to auction the pledged gold items/articles on **13 November 26 between 11:00 AM - 3:00 PM** at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, this notice shall be issued to, and shall be binding upon, their respective legal heirs, successors, representatives.



AU SMALL FINANCE BANK

Registered Office: 19-A Dhuleshwar Garden,
Jaipur, Rajasthan, India, 302001.
www.au.bank.in

स्वर्ण ऋण (Loan Against Gold) – 'जैसी स्थिति है, जहाँ स्थिति है' आधार पर नीलामी सूचना

नीचे उल्लिखित उपभोक्ता(ओं) को एक पुरु स्मॉल फाइनेंस बैंक लिमिटेड ("बैंक") से प्राप्त स्वर्ण ऋण सुविधा के अंतर्गत कागजात राशि के भुगतान हेतु नॉटिस जारी किए गए हैं। मुक्ति उपभोक्ता(ओं) द्वारा अपनी देय राशि का भुगतान नहीं किया गया है, अतः हम गिरवी रखी गई स्वर्ण वस्तुओं/आभूषणों को नीलामी 13 November 26 को प्रातः 11:00 बजे से अपराह्न 3:00 बजे (समय) के मध्य, नीचे उल्लिखित शालाओं में, वहाँ स्थिति मध्यम/प्रक्रिया के अनुसार आयोजित करने हेतु बुद्धय है। यह सूचना उपभोक्ता(ओं) के मामलों में, सभी शर्तें विधिक दायित्व/प्रकार्यों पर लागू होंगी। **कृपया ध्यान दें कि मुक्ति उपभोक्ता नीलामी असफल रहती है, तो बैंक बिना किसी पूर्व सूचना के पुनः नीलामी आयोजित करने का अधिकार सुरक्षित रखता है।**

भौतिक नीलामी शाखा का विवरण

Loan Account No.	Customer Name	Branch	Loan Amount (In Rupees)
L9001090160580647	Jasbir Singh	Karol Bagh Delhi	816160
L9001090155985852	Alok Kumar Singh	Pitampura New Delhi	210500
L9001090155977696	Alok Kumar Singh	Pitampura New Delhi	232400
L9001090160387369	Paritosh Tyagi	Kaushambi Ghaziabad	888200
L9001090159850802	Mangesh Kumar	Kirti Nagar Delhi	62231
L9001090157999992	Vikas Nanda	Indraprastha Ghaziabad	236000
L9001090158346631	Aayush Prakash	Sector 18 Noida	87300
L9001090161036912	Shahir	Yamuna Vihar Delhi	301000
L9001090161257452	Yogesh Sharma	Indrapuram Ghaziabad	390428
L9001090161452466	Deepanshu Yadav	Preet Vihar Delhi	68000

नोट: 1. भौतिक नीलामी के विफल होने की स्थिति में, ई-नीलामी इस खेबलिक का उपयोग करता आयोजित की जा सकती है - <https://goldsmith.in>

2. प्रस्तावित नीलामी के विफल होने की स्थिति में, कृपया इस सूचना को अगली नीलामी के लिए पूर्व-सूचना के रूप में स्वीकार करें।

3. नीलामी, बोली प्रारूप में ऑनलाइन कुछ नियमों एवं शर्तों के अधीन होगी, जो नीलामी प्रारंभ होने से पूर्व उपलब्ध कराई जाएगी।

नीलामी की शर्त- बैक स्रोत के गहनों की क्वालिटी के लिए विषयमंदार नहीं है। गहनों की नीलामी 'जैसि है, जहाँ है' (as is where is) के आधार पर की जाएगी। हर बोली लगाने वाले को बोली लगाने से पहले सोते के गहनों के विवरण, शुद्धता, क्वालिटी, वजन, हालात और बीनत के बारे में चूख संपुष्ट हो जाना चाहिए। सफल बोली लगाने वाले को नीलामी/बिक्री की तारीख से 5 कार्य दिवस के भीतर पूरी बोली की खम का भुगतान करना होगा। तब समय के भीतर भुगतान न करने पर, बैंक बिक्री रुक सकती है और लागू नियमों और शर्तों के अनुसार उचित कार्यवाई कर सकता है। बैंक के पास बिना कोई कारण बताए नीलामी के शोडूूल को बदलने के अधिकार हैं। नीलामी सफल हो सकती है। नीलामी पूरी होने के बाद स्रोत के गहनों/आइटम के बारे में किसी भी दावे, आपत्ति, विषयवस्तु या शिकायत पर निवारण नहीं किया जाएगा। बैंक के पास अपने विवेक के किसी भी कारण में किसी भी या सभी भागीधारियों को स्वीकार या अस्वीकार कर सकते हैं और लागू कानूनों के अधीन बिक्री की किसी भी शर्त को बदलने, संशोधित करने या हटाने का अधिकार सुरक्षित है। नीलामी में भाग लेने और बोली उभार करने का मतलब यह माना जाएगा कि बोली लगाने वाले ने नीलामी से जुड़े नियमों और शर्तों को बिना किसी शर्त के स्वीकार कर लिया है। यह माना जाएगा कि हर बोली लगाने वाले ने बोली उभार करने से पहले सभी लागू टैक्स, ड्यूटी, शुल्क और अन्य संबंधित बातों पर विचार कर लिया है। 'केविएट एम्प्टर' (caveat emptor) का सिद्धांत, जिसका अर्थ है 'खरीदार सावधान रहे' (buyer beware), लागू होगा। यह भी माना जाएगा कि हर बोली लगाने वाले ने लागू नियमों और शर्तों को ध्यान से पढ़ा और समझा है, जिसमें शामिल के समान लागू सभी संशोधन शामिल हैं। बोली उभार करने के बाद किसी भी आपत्ति या शिकायत पर विचार नहीं किया जाएगा। इस नोटिस के अंग्रेजी वर्जन और किसी भी अनुवादित वर्जन के बीच कोई विषमता या अंतर होने पर, अंग्रेजी वर्जन ही मान्य होगा।

हस्ताक्षर /
प्रबंधक
एच स्मॉल फाउंडेशन बैंक लिमिटेड

कब्जा सूचना

जबकि, अपोहस्ताक्षरी ने एसेट रिकंस्ट्रक्शन कंपनी (इंडिया) लिमिटेड के प्राधिकृत अधिकारी होने के नाते, वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) ("उक्त अधिनियम") के तहत तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 ("उक्त नियम") के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13 (12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए कर्जदार(ओं), जमानतियों(ओं) एवं बंधककर्ताओं को राशि के पुनर्भुगतान हेतु एक माँग सूचना निर्गत की, जिसका विवरण नीचे दी गईं तालिका में दिया गया है:

कर्जदार/गारंट/बंधककर्ता के उक्त राशि चुकाने में विफल रहने पर, विशेष रूप से कर्जदार/गारंट/बंधककर्ता (ओं) और सामान्य रूप से जनता को नोटिस दिया जाता है कि अपोहस्ताक्षरी ने उक्त नियमों के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत उक्त प्रदत्त शक्तियों का प्रयोग करते हुए नीचे उल्लिखित शिष्टि पर नीचे कीर्तित अंतर्निहित अचल संपत्ति

कजंदर और गार्डन का नाम	भाग सूचना का तिथि	कक्को का तिथि
कजंदर: श्री कपिल गौरव एवं श्रीमती सुकनता देवी (लैन् - HH005591000 000050111060) अर्सिल-ट्रस्ट-2025C-009	23.03.2026 तक र, 19,27,350.93 (रुपये उनडस लाख सत्ताइस हजार तीन और तिनपवे पैसे मात्र), साथ ही 24.03.2026 से इस राशि पर तय दर से भविष्य का ब्याज और अन्य खर्च, लागत, शुल्क आदि। सूचना का तिथि: 24.03.2026	08-10-2026 (सांकेतिक कक्का)
सम्पत्ति का विवरण: श्री कपिल गौरवी की सम्पत्ति: अचल सम्पत्ति का वह हिस्सा एलआईजी प्रलैट क्लिफा एरिया 41.805 वर्ग मीटर है, प्लॉट नंबर S-1, दूसरी मंजिल, प्लॉट नंबर 825 गालीमार गार्डन एक्सपेंशन-1, गाँव पलौडा, परगना लोनी, गाँवजवाबद, उत्तर प्रदेश पर बना है। ऊपर बताई गई अचल सम्पत्ति की सीमाएँ इस प्रकार हैं- पूर्व: सर्विस लेन, पश्चिम: 60 फीट चौड़ी सड़क, उत्तर: प्लॉट नंबर 824, दक्षिण: प्लॉट नंबर 826. इन्हें आगे अचल सम्पत्ति कहा जाएगा।		
कजंदर: जमीना एवं विलात अग्रदम (लैन् - HHCP0000005003162) अर्सिल-ट्रस्ट- 2025C-006	01.04.2025 तक र, 17,71,454.06 (रुपये सत्रस लाख इक्कस हजार चार री पैंतालीस और छठ पैसे मात्र), साथ ही 02.04.2025 से इस राशि पर तय दर से भविष्य का ब्याज और अन्य खर्च, लागत, शुल्क आदि। सूचना का तिथि: 02.04.2025	08-10-2026 (सांकेतिक कक्का)
सम्पत्ति का विवरण: विलात अग्रदम की सम्पत्ति 325 वर्ग या 271.73 वर्ग मीटर की सम्पत्ति का वह हिस्सा, प्लॉट नंबर बी-1/38 (खसरा नंबर नहीं है), जो बी-1, आवारी कालोनी, डीएलएफ, दिल्लीवा एक्सपेंशन-II, गाँव, भादपुर, परगना- लोनी, तहसील और जिला- गाँवजवाबद में स्थित है और लिक्विड सीमाएँ इस प्रकार हैं: पूर्व की ओर: प्लॉट नंबर बी-1/39, पश्चिम की ओर: प्लॉट नंबर बी-1/37, उत्तर की ओर: 60 फीट चौड़ी सड़क/गली, दक्षिण की ओर: प्लॉट नंबर बी-1/38। इसे आगे अचल सम्पत्ति कहा जाएगा।		
कजंदर: दिनेश कुमार एवं विमलेश्वर (लैन् - 27900001031) अर्सिल-ट्रस्ट-2025-008	15.12.2019 तक र, 26,01,258 (रुपये छब्बीस लाख एक हजार दो री अठ्ठावन रुपये मात्र), साथ ही 16.12.2019 से इस राशि पर तय दर से भविष्य का ब्याज और अन्य खर्च, लागत, शुल्क आदि। सूचना का तिथि: 19.12.2019	08-10-2026 (सांकेतिक कक्का)

सम्पत्ति का विवरण; श्री दिनेश कुमार और श्रीमती विमलेश की सम्पत्ति: सम्पत्ति नंबर टी-153-1554, तीसरी फ्लैट, सामने का हिस्सा (आरएचएस), उमम नगर, नई दिल्ली-110059 का वह हिस्सा जिसकी सीमाएं इस प्रकार हैं- पूर्व की ओर- प्लॉट नंबर 152, पश्चिम की ओर- प्लॉट का हिस्सा, उत्तर की ओर- 20 फीट चौड़ी सड़क, दक्षिण की ओर- प्लॉट का हिस्सा। इसे और अचल सम्पत्ति कहा जाएगा।

विशेष रूप से कर्जदार/आधार/बंधककर्ता और सामान्य रूप से जानता को इसके द्वारा आगाह किया जाता है कि अक्सर ऊपर उल्लिखित अचल संपत्ति के वैध कब्जे में हैं और सरफेरी अधिनियम, 2002 की धारा 13 (13) के तहत, कर्जदार/गारंटोर/बंधककर्ता को देना भी व्यक्ति, इस सूचना की प्रामाणिकता के बावजूद किसी के माध्यम से, अचल संपत्ति को पट्टे पर देना या अन्यथा सौदा/हस्तांतरण, अखिल की पूर्ण लिखित सहमति के बिना स्थानांतरित नहीं करेगा और अचल संपत्ति के साथ कोई भी लेन-देन उपरोक्त रूप से सिद्धाकारण दूर पर मौजूद ब्याज के साथ-साथ आकस्मिक खर्च, लागत, शुल्क आदि के साथ ऊपर उल्लिखित राशि के लिए अर्सिल के प्रभुत्व के अधीन होगा।

उपरोक्त अचल संपत्ति को विमोचित करने के लिए उपलब्ध समय के संबंध में, उक्त अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की और कर्जदारों/गारंटोरों/बंधककर्ताओं का ध्यान आकर्षित किया जाता है।